

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A. Nos. 25/2014 and 26/2014
in
Petition No. MP/092/2014**

Subject : Applications seeking impleadment as party to the petition and clarification of the Record of Proceedings dated 12.6.2014 in Petition No. MP/92/2014.

Date of hearing : 30.6.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Applicant : D.B.Power Limited

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Sanjay Sen, Senior Advocate, DB Power
Shri Hemant Singh, Advocate, DB Power
Shri Prashant Panda, DB Power
Ms. Suparna Srivastava, Advocate, KSEB
Shri G.Sreenivasan, KSEB
Shri Y.K.Sehgal, CTU

Record of Proceedings

Learned senior counsel for the applicant, D.B.Power Limited submitted that I.A.Nos. 25/2014 and 26/2014 have been filed for impleadment of D.B.Power as a party to the petition and for seeking clarification with regard to the direction of the Commission in the Record of Proceedings dated 12.6.2014 in Petition No. MP/92/2014 respectively.

2. After hearing the learned senior counsel for the applicant, learned counsel for KESB and the representative of CTU, the Commission allowed the impleadment application of DB Power Limited and directed the petitioner, KSEB to serve copy of the petition on the applicant and file revised memo of parties accordingly.

3. With regard to the clarification sought in IA No. 26/2014, the Commission clarified that the Commission's observation in para 7 of the ROP that "the processing of the application and grant of LTA by PGCIL shall be subject to the outcome of this petition" does not amount to stay on CTU to process the applications for Long Term Access.

4. The Commission disposed of IA Nos. 25/214 and 26/2014 in terms of the above.

5. The Commission directed CTU to take necessary action as advised vide letter dated 19.6.2014 with regard to the amendment to the detailed procedure and submit the comments of stakeholders along with its views by 15.7.2014 for consideration of the Commission.

6. The Commission directed CTU to submit the following information on affidavit by 12.7.2014:

(a) Whether DB Power Limited had valid PPA at the time of grant of MTOA based on its application in May, 2013;

(b) Reason for granting MTOA to DB power from a date which was beyond one year from the last day of month of application;

(c) Details of system study carried out by CTU for grant of MTOA during April 2013 and May 2013 and circulation of results to the concerned stakeholders;

(d) As per information available on the website of CTU regarding status of MTOA, it is noted that DB Power had withdrawn MTOA. Details w.r.t date of grant of withdrawal of MTOA and relinquishment charges paid by DB Power Ltd as per procedure specified under Connectivity Regulations may be submitted;

(e) Details of system study carried out by CTU for grant of LTA during August 2013 and circulation of results to the concerned stakeholders; and

(f) The target region of 4 IPPs having LTA was changed from NEW Grid to SR Grid. The details of fresh applications submitted by IPPs for change in target region and the details of system study carried out for change in target region and circulation of results to the concerned stakeholders may be submitted.

By order of the Commission

SD/-
(T. Rout)
Chief (Law)